

BEFORE THE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI

Execution Application No. 1/2024 (SZ)  
in  
Original Application No. 130 of 2022 (SZ)

IN THE MATTER OF

Dr. Sajida Wahab,  
W/o.N.Ahkmad Ibrahim  
No.S-1, Shastri Nagar,  
2<sup>nd</sup> Avenue, Adyar,  
Chennai- 600 020..

...

Applicant.

Versus

1. The Commissioner  
Kudrathur Municipality,  
Kudrathur, Chennai – 600 069.

And 2others

...

Respondents.

S.No	DATE	PARTICULARS	PAGE No
1.	11.04.2023	STATUS REPORT CUM ACTION TAKEN REPORT	1

Dated at Chennai this the 19<sup>th</sup> day of March , 2024.



Counsel for 1<sup>st</sup> Respondent.

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**BEFORE THE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI  
E.A.No 1 of 2024 (SZ)**

**Original Application No. 130 of 2022 (SZ)**

IN THE MATTER OF

Dr. Sajida Wahab,  
W/o.N.Ahkmad Ibrahim  
No.S-1, Shastri Nagar,  
2<sup>nd</sup> Avenue, Adyar,  
Chennai- 600 020..

...

Applicant.

Versus

1. The Commissioner  
Kudrathur Municipality,  
Kudrathur, Chennai – 600 069.

2.M/s.M.P.Developers,  
Represented by Mr.Sarath,  
Managing Director /Partner,  
Plot No.2, 3/1B 2<sup>nd</sup> Floor,  
Tannery Street, Somasundaram Nagar,  
Pallavaram Chennai -600 043.

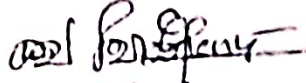
3. The Tamilnadu pollution Control Board,  
Represented by its Chairman,  
Guindy, Chennai- 600 032.

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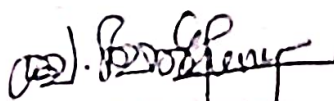
Respondents.

**STATUS REPORT CUM ACTION TAKEN REPORT FILED ON BEHALF OF  
THE 1st RESPONDENT**

I, Kavinmozhi, daughter of Murugesan,, Hindu aged about 26 years working as Commissioner, Kudrathur Municipality, Kudrathur, do hereby solemnly affirm and sincerely state as follows:

  
Commissioner  
Kudrathur Municipality

1. I am the commissioner of the Kundrathur Municipality, the first respondent herein. Kundrathur was formerly a Town Panchayat and the said Town Panchayat has been upgraded into Grade II Municipality with effect from 01<sup>st</sup> of November 2021. I am well conversant with the facts of the case from the connected files.
2. I submit that I am submitting this report in addition to the report already filed in the Original Application and I crave the leave of this Honourable Tribunal to read the same as part and parcel of this report.
3. It is submitted that the establishment of the Sewage treatment Plant to treat the flow in the Channel leading to the Adyar River under the Chennai River Restoration Trust. G.O. (Ms) No 72 Dated 12-07-2017 had been issued for the construction of the Modular Sewage Treatment Plant (STP) of the capacity of 0.4 MLD two numbers with a total installed capacity of 0.8 MLD in the Survey Number 2/1A2, which is part of the Cremation Ground in Karaimanagar in an extent of 560 Square meters. The site was selected due to its proximity to the channel and the said work was executed by the CMWSSB for this respondent.
4. After the construction of the said STPs, the channel water is completely treated and discharge into the Adyar River.
5. The site of the Applicant is a low lying land and it accumulates the rain water even in slight rain. Even during the second Week of March, for light rains experienced, the site has become water logged and rain water has collected in the same. The Applicant has not taken even the minimal step to protect her lands. Even the construction of a compound wall will ensure that no water stagnates in her lands.
6. This respondent has complied with the orders of this Honourable Tribunal in O.A. No 130 of 2022 without any lapses. The STP is under the operation and maintenance of the CMWSSB for a period of five years.

  
Commissioner  
Kundrathur Municipality

7. With regard to the Underground Drainage system for the Kundrathur Municipal areas, the project for the construction of the UGSS has been planned to be created along with the nearby parts of Tambaram Corporation and the adjacent Village panchayats and the TNUIFSL has appointed M/s Haskoning DHV Consulting Pvt Ltd for preparing the DPR for the said project. The proposal consists of Water Pumping systems, Sewage Treatment Plant and the site in Kundrathur in Survey Number 656, in Maha nagar of an extent of 1.80 acres Government Poromboke has been selected and further action is underway.
8. In compliance with the municipality's directive dated June 15, 2024, the second respondent has taken necessary actions to manage their sewage waste. Specifically, they have been regularly disposing of their sewage waste through septage lorries. This compliance was formally communicated to the municipality by the second respondent via a letter dated July 3, 2024.

It is therefore prayed that this Honourable Tribunal may be pleased to reject the Execution Application No 1 of 2024 in Application No 130 of 2022 and dismiss the case of the applicant and also award costs payable to this respondent and thus render justice.

#### VERIFICATION

I, M.V. Kavinmozhi, Commissioner, Kundrathur Municipality, Kundrathur, do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 7<sup>th</sup> day of March, 2025

  
Commissioner  
Kundrathur Municipality

1<sup>st</sup> RESPONDENT,

**BEFORE THE NATIONAL  
GREEN TRIBUNAL (SZ)  
BENCH AT CHENNAI  
Execution Application No.  
1/2024 (SZ)**

**In**

**OA.No. 130 OF 2022 (SZ)**

**REPORT FILED BY 1<sup>st</sup>  
RESPONDENT  
DATED 19.03.2025**

**M/S.P.SRINIVAS (828/1994)  
R.PURUSHOTHAMAN (263/2011)**

**COUNSEL FOR 1<sup>st</sup> RESPONDENT.**